

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/TT/2014

- Subject:** Determination of transmission tariff for LILO of one circuit of Neyveli-Trichy 400 kV line at Nagapattinam Pooling Station for initial arrangement which later shall be bypassed under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a) in Southern Region for tariff block 2014-19.
- Date of Hearing:** 6.10.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Karnataka Power Transmission Corporation Limited and 15 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri S. Vallinayagam, Advocate for TANGEDCO
Ms. C. Lakshmi Devi, TANGEDCO
Shri S.C. Misra, ITPCL
Shri V.L. Dua, ITPCL
Shri Anil R. Sah, ITPCL

Record of Proceedings

The representative of petitioner submitted that the scheduled date of commercial operation of the LILO of one circuit of Neyveli-Trichy 400 kV line at Nagapattinam Pooling Station works out to 3.10.2014. The asset was commissioned on 3.5.2014 on the request of IL&FS for providing the start-up power to IL&FS. He further submitted that tariff under Regulation 7(7) of the 2014 Tariff Regulations was allowed vide order dated 23.6.2014. As the Nagapattinam Pooling Station is delayed, the instant asset is directly connected to the dedicated IL&FS Switchyard-Nagapattinam PS 400 kV D/C Quad line bypassing the sub-station to enable IL&FS to draw the start power. He also submitted that the dedicated IL&FS Switchyard-Nagapattinam PS 400 kV D/C Quad line was not completed due to which the "Trial Operation" and subsequent "Regular Service" could not be achieved. As the "Trial Operation" and subsequent "Regular Service" could



not be achieved due to reasons not attributable to it, prayed that the date of commissioning of the asset may be approved as 3.5.2014 as provided under the second proviso to clause (3) of Regulation 4 of the 2014 Tariff Regulations.

2. The learned counsel for TANGEDCO submitted that the line has been commissioned as per the agreement entered into between the petitioner and IL&FS and for the benefit of IL&FS. Accordingly, IL&FS should pay the transmission charges as provided in the agreement between them and it should not be included in the PoC calculations as prayed by the petitioner.

3. The representative of IL&FS submitted that the petitioner had advanced the commissioning of the instant asset on its request for availing the start-up power and it is paying the transmission charges allowed by the Commission vide order dated 23.6.2014. He further submitted that once the generation comes up, the instant transmission asset should be included in the PoC calculations.

4. The representative of the petitioner clarified that the LTA has been operationalised and the instant transmission asset is required to be included in the PoC calculations as per the Sharing of inter-State Transmission Charges and Losses Regulations, 2010.

5. The Commission had directed the petitioner to submit the agreement entered into between the petitioner and IL&FS for advancing the commissioning of the instant assets and the following information on affidavit with a copy to the respondents by 20.11.2015:-

- a) RLDC certificate for charging of instant assets;
- b) CEA certificate under Regulation 43 of CEA (Measures Related to safety & Electricity Supply) Regulations, 2010;
- c) Detailed reasons for cost over-run;
- d) Date of actual connection with IL & FS-Nagapattinam line and at Nagapattinam Sub-station;
- e) Status of Nagapattinam Sub-station;
- f) Date by which the present interim arrangement shall be removed as the Neyveli-Trichy transmission line has been LILoed at Nagapattinam Sub-station to be bypassed later along with date of COD of IL & FS and status of LTA operationalisation for IL & FS;
- g) Likely date of COD for upstream system of Nagapattinam Sub-station i.e. Nagapattinam-Salem and Salem-Madugiri lines



- h) Form-5B indicating all individual assets covered under the scope of project including those assets claimed in the instant petition by clearly indicating the relevant petition nos. against the respective assets and to ensure that in the sum total of apportioned approved cost of individual assets tallies with the estimated project cost as specified in the Investment approval. In case some of the assets are yet to be commissioned to indicate the petition no. as “yet to be commissioned”;
- i) Details of undischarged liability corresponding to each element of the instant assets as on COD and year wise discharge of such liabilities indicating by payment or by reversal duly certified by the auditors;
- j) Details of year wise liability discharged and undischarged corresponding to initial spares in case entire amount of initial spares claimed has not been discharged;
- k) RCE along with revised apportioned approved cost duly certified by the Company Secretary;
- l) Clear details of quarterly payment to contractors, suppliers and percentage of fund deployment upto actual COD as per Form-15 (Actual Cash Expenditure);
- m) Duly filled all columns for all quarters as per Form-12B (Draw down schedule for calculation of IDC and Finance Charges) along with computation of IDC from the date of infusion of debt fund separately upto the scheduled COD and from scheduled COD to actual COD;
- n) Confirm if any asset has been de-capitalised (De-cap) or asset has not been in use due to commissioning of the instant assets, if yes, details of date of de-capitalisation/asset not in use, gross block, cumulative depreciation till the date of De-cap;
- o) Soft copy of the petition (in .doc format) along with editable soft copy (Excel format) of all the tariff forms;
- p) Details of liabilities included in gross block as per Form-4A “Statement of Capital Cost”; and
- q) Confirm the date of Investment Approval as there is a mismatch between the dates indicated in the petition on page-11, para-6, line third (date given 03.01.2012), page-19, Memorandum dated January 28, 2013, para-1, last line (date given January 03, 2013) and page 20, Page 2nd of Memorandum dated January 28, 2013, item 3., under the heading Commissioning Schedule, last line (date given January 03, 2012)



4. The Commission directed the respondents to file their reply by 4.12.2015 and the petitioner to file its rejoinder, if any, by 15.12.2015. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

5. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

sd/-

(T. Rout)
Chief (Legal)

